

ITEM NO.806

COURT NO.2

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 10273/2017

A. VEERRAJU & ORS.

Appellant(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

(IA No.76568/2017-CONDONATION OF DELAY IN FILING In Connected Case D.N.24533/2017 and ONLY ITEM NO. 10.1 TO 10.4 WILL BE TAKEN UP FOR HEARING AGAINST ITEM NO. 10.

D.No.16370/2017 has been linked with D.No.12790/2017 arising out of common relied upon order.

Diary No. 14917/2017 is liked with Diary no. 12790/2017 as Diary No. 12790/17 is @ relied upon judgment.

Diary No.16165/2017 has been linked with Diary No. 12790/2017 as both are arising out of common order.

Diary No. 16689/2017 has been linked with Diary No. 12790/2017 as both are arising out of common order.)

WITH

M.A. No. 1032/2018 IN IA NO. 53351/2018 IN

C.A. No. 10342/2017 (XII-A) (Mentioned)

Date : 26-04-2019 This matter was mentioned today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Appellant(s) Mr. Y. Raja Gopala Rao, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List after ensuing summer vacation before an appropriate Bench.

[Charanjeet Kaur]
A.R. -cum-P.S.

[SUNIL KUMAR RAJVANSHI]
COURT MASTER